

**MACT No. 517-19**

**1. Smt. Rani Shrivastav**

Widow of late Sh. Prabhat Shrivastav

**2. Master Shivam Shrivastav**

S/o late Sh. Prabhat Shrivastav

**3. Baby Deepika Shrivastav**

D/o late Sh. Prabhat Shrivastav

**4. Smt. Kusum**

W/o Sh. Avdesh Kumar

**5. Sh. Avdesh Kumar**

S/o late Sh. Baccha Prasad

**All R/o H. No. 8614, Gaushala Marg,  
New Rohtak Road, Karol Bagh, Delhi**

**..... Petitioners**

**Vs.**

**1. Giyaua Haq**

S/o Sh. Ramjan,  
R/o Village – Bhasampur, Post – Achalpur,  
PS – Wazir Ganj, Distt. Gonda, UP.  
**(Driver)**

**2. Shiv Kumar**

S/o Sh. Maku Lal,  
R/o D-1, 141A, Gali No. 20,  
Shiv Gali, West Karawal Nagar,  
Delhi. **(Regd. Owner)**

**3. Reliance General Insurance (Insurer)**

**.....Respondents.**

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**Award passed in proceedings conducted through Cisco Webex Application in terms of Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District Legal Services Authority**

The matter has already been settled between the Petitioners and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioners duly identified by his counsel have already been recorded separately in this regard on 05/07/2021. Accordingly the Award of **Rs. 17,50,000/- (Rupees Seventeen Lakhs Fifty Thousand Only)** is hereby passed in favour of the Petitioners against all the Respondents in full and final settlement of the claim of the Petitioners against the Respondents. The award amount shall be payable by Respondent to the petitioners on behalf of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioners be distributed as follows:-

S. No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1.	Smt. Rani Shrivastav	35 Years	Wife	Rs 8,75,000/-	Rs.75,000/-	FDR of Rs. 10,000/- each for a period of 01 to 80 months	---	---
2.	Master Shivam Shrivastav	09 Years	Son	Rs. 2,62,500/-	NIL	To be kept in FDRs till the date he attains majority.	---	---
3.	Baby Deepika	07 Years	Daughter	Rs. 2,62,500/-	NIL	To be kept in FDRs till the	---	---

	Shrivastav					date she attains majority.		
4.	Smt. Kusum	60 Years	Mother	Rs. 3,50,000/-	Rs.50,000 /-	FDR of Rs. 10,000/- each for a period of 01 to 30 months	---	---
	Total			Rs. 17,50,000/-				

**Conditions:-**

- 1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned
- 2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.
3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.
4. The Manager, SBI, THC, Delhi shall retain the FDRs mentioned in the above table, however, a statement bearing the details of FDRs (I.e FDRs numbers, FDRs amount, date of maturity and maturity amount etc. etc.) shall be furnished to the petitioner/s.
5. None of the bank shall permit addition of any joint name either in the saving bank account or the fixed deposit account of the petitioner/s.
- 6.The maturity amounts of the FDR(s) be credited by Electronic Clearing System (ECS) in the savings bank account of the claimant(s) near the place of his residence by SBI, THC, Delhi.
- 7.No cheque book or debit card shall be issued to the petitioner/s. If any, cheque book or debit card has already been issued, the same shall be cancelled by the concerned bank and endorsement shall be made on the pass book of the petitioner/s.
8. Copy of award be uploaded on the official website.
- 9.The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

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Associate Member

(Judge, Lok Adalat)

10/07/2021

**MACT No. 430-21**

**Ms. Rashmi Ranjan Mohanty**

D/o Tapan Mohanty  
R/o H.No. BXL 192, Gali No. 5, Khera Road, Prem Nagar,  
VTC Phagwara, PO Phagwara,  
District Kapurthala, Punjab-144401

..... **Petitioner**

**Vs**

**1. Sh. Mandeep Singh**

S/o Sh. Nirmal Singh  
R/o H.No.1932, Abdulla Basti,  
Ludhiana, Punjab. ( **Driver** )

**2. Sh. Mandeep Singh**

S/o Sh. Kulwant Singh  
R/o h.No. 10872, New Patel Nagar  
Ha;ibowl Kalan, Ludhiana, Punjab. (**Registered Owner**)

**3. ICICI Lombard General Insurance Company Ltd.**

315, 3<sup>rd</sup> Floor, Aggarwal City Mall,  
Pitampura, Delhi. (**Insurer**)

**Award passed in proceedings conducted through Cisco Webex Application in terms of Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District Legal Services Authority**

The matter has already been settled between the Petitioner/s and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the father of the minor Petitioner duly identified by his counsel have already been recorded separately on 06/07/2021. Accordingly the Award of **Rs. 2,75,000( Rupees Two Lakhs Seventy Five Thousand Only)** is hereby passed in favour of the Petitioner (s) against all the Respondents in full and final settlement of the claim of the Petitioner against the Respondents. The award amount shall be payable by Respondent to the petitioner on behalf of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner/s be distributed as follows:-

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S.No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1	Ms. Rashmi Ranjan mohanty	12 Years	Self	Rs. 2,75,000/-	NIL	Entire till she attains the age of majority.		
	Total			Rs. 2,75,000/-				

**Conditions:-**

- 1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned**
- 2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.**
- 3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.**
- 4. The Manager, SBI, THC, Delhi shall retain the FDRs mentioned in the above table, however, a statement bearing the details of FDRs (I.e FDRs numbers, FDRs amount, date of maturity and maturity amount etc. etc.) shall be furnished to the petitioner/s.**
- 5. None of the bank shall permit addition of any joint name either in the saving bank account or the fixed deposit account of the petitioner/s.**
- 6.The maturity amounts of the FDR(s) be credited by Electronic Clearing System (ECS) in the savings bank account of the claimant(s) near the place of his residence by SBI, THC, Delhi.**
- 7.No cheque book or debit card shall be issued to the petitioner/s. If any, cheque book or debit card has already been issued, the same shall be cancelled by the concerned bank and endorsement shall be made on the pass book of the petitioner/s.**
- 8. Copy of award be uploaded on the official website.**

**9. The parties are informed that the Court fee, if any, paid by any of them shall be refunded.**

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**Associate Member**

**(Judge, Lok Adalat)**

**10.07.2021**

**MACT No. 427-21**

**Smt. Rashmirekha Parida**

W/o Sh. Bidhubhusan Swain

R/O Dalikainda,

Dalikenda, Dalikenda,

Kendrapara, Odisha-754220. .... **Petitioner**

**Vs**

**1. Sh. Mandeep Singh**

S/o Sh. Nirmal Singh

R/o H.No.1932, Abdulla Basti,

Ludhiana, Punjab. ( **Driver** )

**2. Sh. Mandeep Singh**

S/o Sh. Kulwant Singh

R/o h.No. 10872, New Patel Nagar

Ha;ibowl Kalan, Ludhiana, Punjab. (**Registered Owner**)

**3. ICICI Lombard General Insurance Company Ltd.**

315, 3<sup>rd</sup> Floor, Aggarwal City Mall,

Pitampura, Delhi. (**Insurer**)

**Award passed in proceedings conducted through Cisco Webex Application in terms of Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District Legal Services Authority**

The matter has already been settled between the Petitioner/s and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioner duly identified by his counsel have already been recorded separately on 06/07/2021. Accordingly the Award of **Rs. 3,25,000( Rupees Three Lakhs Twenty Five Thousand Only)** is hereby passed in favour of the Petitioner (s) against all the Respondents in full and final settlement of the claim of the Petitioner against the Respondents. The award amount shall be payable by Respondent to the petitioner on behalf of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner/s be distributed as follows:-

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S.No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1	Rashmi Rekha Parida	41 Years	Self	Rs. 3,25,000/-	Rs. 25,000/-	FDR of Rs.10,000/- each for a period of one to 30 months		
	Total			Rs. 3,25,000/-				

**Conditions:-**

- 1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned**
- 2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.**
- 3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.**
- 4. The Manager, SBI, THC, Delhi shall retain the FDRs mentioned in the above table, however, a statement bearing the details of FDRs (i.e FDRs numbers, FDRs amount, date of maturity and maturity amount etc. etc.) shall be furnished to the petitioner/s.**
- 5. None of the bank shall permit addition of any joint name either in the saving bank account or the fixed deposit account of the petitioner/s.**
- 6.The maturity amounts of the FDR(s) be credited by Electronic Clearing System (ECS) in the savings bank account of the claimant(s) near the place of his residence by SBI, THC, Delhi.**
- 7.No cheque book or debit card shall be issued to the petitioner/s. If any, cheque book or debit card has already been issued, the same shall be cancelled by the concerned**

*bank and endorsement shall be made on the pass book of the petitioner/s.*

*8. Copy of award be uploaded on the official website.*

*9. The parties are informed that the Court fee, if any, paid by any of them shall be refunded.*

**Associate Member**

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**(Judge, Lok Adalat)**

**10.07.2021**

**MACT No. 227-21**

**1. Sh. Rohtash**

S/o late Sh. Ratti Ram  
R/o 2/22/B-202, Old Chandrawal,  
Civil Lines, Delhi.

**2. Ms. Shashi**

D/o Sh. Rohtash,  
W/o Sh. Ram,  
R/o 5/230, Khichripur,  
Kalyanpuri, Delhi-91

**3. Ms. Payal**

D/o Sh. Rohtash,  
W/o Sh. Shyam,  
R/o 5/230, Khichripur,  
Kalyanpuri, Delhi-91

**4. Baby Manisha**

D/o Sh. Rohtash  
R/o 2/22/B-202, Old Chandrawal,  
Civil Lines, Delhi.

**5. Master Suraj**

S/o Sh. Rohtash  
R/o 2/22/B-202, Old Chandrawal,  
Civil Lines, Delhi.

..... **Petitioners**

**Vs.**

**1. Sh. Ashish Maheshwari**

S/o Sh. Gyanender Kumar,  
R/o 77, Gali – 5, Shiv Puri, Niwari Road,  
Modi Nagar, Ghaziabad, UP. **(Driver)**

**2. Sh. Gyanender Kumar Maheshwari**

S/o Sh. Laxmi Narayan Maheshwari,  
R/o 77, Gali – 5, Shiv Puri, Niwari Road,  
Modi Nagar, Ghaziabad, UP. **(Registered Owner)**

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3. IFCKO TOKYO General Insurance Co. Ltd.  
(Insurer)

.....Respondents.

Award passed in proceedings conducted through Cisco Webex Application in terms of Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District Legal Services Authority

The matter has already been settled between the Petitioners and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioners duly identified by his counsel have already been recorded separately in this regard on 08/07/2021. Accordingly the Award of **Rs. 20,83,000/- (Rupees Twenty Lakhs Eighty Three Thousand Only)** is hereby passed in favour of the Petitioners against all the Respondents in full and final settlement of the claim of the Petitioners against the Respondents. The award amount shall be payable by Respondent to the petitioners on behalf of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner/s be distributed as follows:-

S. No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/c hequel/ DD
1.	Rohtash	51 Years	Husband	Rs. 3,83,000/-	Rs. 43,000/-	FDR of Rs. 10,000/- each for a period of 01 to 34 months	---	---
2.	Ms. Shashi	32 Years	Daughter	Rs. 50,000/-	Rs. 50,000/-	--	---	---

3.	Ms. Payal	26 Years	Daughter	Rs. 50,000/-	Rs. 50,000/-	---	---	---
4.	Ms. Manisha	Daughter	16 years	Rs. 8,00,000/-	NIL	To be kept in FDRs till the date she attains majority.	---	---
5.	Master Suraj	Son	15 years	Rs. 8,00,000/-	NIL	To be kept in FDRs till the date he attains majority.		
	Total			Rs. 20,83,000/-				

**Conditions:-**

- 1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned
- 2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.
3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.
4. The Manager, SBI, THC, Delhi shall retain the FDRs mentioned in the above table, however, a statement bearing the details of FDRs (i.e FDRs numbers, FDRs amount, date of maturity and maturity amount etc. etc.) shall be furnished to the petitioner/s.
5. None of the bank shall permit addition of any joint name either in the saving bank account or the fixed deposit account of the petitioner/s.
- 6.The maturity amounts of the FDR(s) be credited by Electronic Clearing System (ECS) in the savings bank account of the claimant(s) near the place of his residence by SBI, THC, Delhi.
- 7.No cheque book or debit card shall be issued to the petitioner/s. If any, cheque book or debit card has already been issued, the same shall be cancelled by the concerned bank and endorsement shall be made on the pass book of the petitioner/s.
8. Copy of award be uploaded on the official website.
- 9.The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

Associate Member

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(Judge, Lok Adalat)

10/07/2021

**MACT No. 629-20**

**Sh. Sagar**

S/o Sh. Sawariya,  
R/o 177, Gali No. 3, Sangam Vihar,  
Burari, Delhi.

**..... Petitioner**

**Vs.**

**1. Sh. Ajay**

S/o Sh. Sanjay Kumar,  
R/o 303, VPO Palari,  
Panipat, Haryana. **(Driver)**

**2. Sh. Neeraj**

S/o Sh. Rajbir,  
R/o Village Palari,  
Panipat, Haryana. **(Registered Owner)**

**3. M/s Chola M.S. General Insurance Co. Ltd.  
(Insurer)**

**.....Respondents.**

**Award passed in proceedings conducted through Cisco Webex Application in terms of  
Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District  
Legal Services Authority**

The matter has already been settled between the Petitioner and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioner duly identified by his counsel have already been recorded separately in this regard on 08/07/2021. Accordingly the Award of **Rs. 5,00,000/- (Rupees Five Lakhs Only)** is hereby passed in favour of the Petitioner against all the Respondents in full and final settlement of the claim of the Petitioner against the Respondents. The award amount shall be payable by Respondent to the petitioner on behalf of the all

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respondents. This will be inclusive of interim award, if any, already passed.

The compensation to the Petitioner/s be distributed as follows:-

S. No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1.	Sagar	27 Years	Self	Rs. 5,00,000/-	Rs. 50,000/-	FDR of Rs. 10,000/- each for a period of One to Forty Five months	---	---
	Total			Rs. 5,00,000/-				

**Conditions:-**

- 1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned**
- 2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.**
- 3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.**
- 4. The Manager, SBI, THC, Delhi shall retain the FDRs mentioned in the above table, however, a statement bearing the details of FDRs (I.e FDRs numbers, FDRs amount, date of maturity and maturity amount etc. etc.) shall be furnished to the petitioner/s.**
- 5. None of the bank shall permit addition of any joint name either in the saving bank account or the fixed deposit account of the petitioner/s.**
- 6.The maturity amounts of the FDR(s) be credited by Electronic Clearing System (ECS) in the savings bank account of the claimant(s) near the place of his residence by SBI, THC, Delhi.**
- 7.No cheque book or debit card shall be issued to the petitioner/s. If any, cheque book or debit card has already been issued, the same shall be cancelled by the concerned bank and endorsement shall be made on the pass book of the petitioner/s.**
- 8. Copy of award be uploaded on the official website.**

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**9. The parties are informed that the Court fee, if any, paid by any of them shall be refunded.**

**Associate Member**

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**(Judge, Lok Adalat)**

**10/07/2021**

**MACT No. 170-21**

**Sh. Satish @ Satish Yadav**  
S/o late Sh. Ramesh Yadav,  
R/o A-416, Ali Vihar, Sarita Vihar,  
New Delhi-110076.

**..... Petitioner**

**Vs.**

**1. Sh. Suhel Ali**  
S/o Sh. Sabir Ali,  
R/o H. No. 786, Gali No. 5,  
Shri Ram Colony, Rajiv Nagar,  
Karawal Nagar, Delhi.**(Driver)**

**2. Sh. Jishan Khan**  
S/o Sh. Nabav Ali Khan,  
R/o H. No. B-99, Gali no. 2, Near Qadri  
Masjid, Shri Ram Colony, Rajiv Nagar,  
Karawal Nagar, Delhi.**(Registered Owner)**

**3. Royal Sundaram General Insurance Ltd.**  
**(Insurer)**

**.....Respondents.**

**Award passed in proceedings conducted through Cisco Webex Application in terms of  
Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District  
Legal Services Authority**

The matter has already been settled between the  
Petitioner and the Ld. Counsel for the insurance company. Statements of Ld.  
Counsel for the insurance company and the Petitioner duly identified by his  
counsel have already been recorded separately in this regard on 08/07/2021.  
Accordingly the Award of **Rs. 1,30,000/- (Rupees One Lakh Thirty  
Thousand Only)** is hereby passed in favour of the Petitioner against all the  
Respondents in full and final settlement of the claim of the Petitioner against

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the Respondents. The award amount shall be payable by Respondent to the petitioner on behalf of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner/s be distributed as follows:-

S. No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1.	Satish @ Satish Yadav	26 Years	Self	Rs. 1,30,000/-	Rs. 1,30,000/-	---	---	---
	Total			Rs. 1,30,000/-				

**Conditions:-**

- 1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned**
- 2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.**
- 3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.**
- 4. Copy of award be uploaded on the official website.**
- 5.The parties are informed that the Court fee, if any, paid by any of them shall be refunded.**

Associate Member

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(Judge, Lok Adalat)

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10/07/2021

**MACT No. 428-20**

**1. Sejadi**  
W/o Jahid

**2. Jahid**  
S/o Nasimuddin

Both R/o H.No. 448, Gali no. 9,  
Village Jagatpur, Illaqa Jagatpur,  
Burari, Delhi-110084

..... **Petitioner**

**Vs**

**1. Mohammad Imran**  
S/o Irshad  
R/o Vill. Hathipur Chittu  
Tehsil Bilari,  
PS Kundarki,  
Moradabad, Uttar Pradesh-244301. (**Driver cum Registered Owner**)

**2. M/s The New India Assurance Co. Ltd.**  
Delhi Legal Hub  
Core-3, 1<sup>st</sup> Floor Scope Minar  
Laxmi Nagar, Delhi-110092. (**Insurer**)

**Award passed in proceedings conducted through Cisco Webex Application in terms of Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District Legal Services Authority**

The matter has already been settled between the Petitioner/s and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioners duly identified by their counsel have already been recorded separately on 09/07/2021. Accordingly the Award of **Rs. 5,50,000/- (Rupees Five Lakhs Fifty Thousand Only)** is hereby passed in favour of the Petitioner (s) against all the Respondents in full and final settlement of the claim of the Petitioner against the Respondents. The award amount shall be payable by Respondent to the petitioner on behalf of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner/s be distributed as follows:-

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S.No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1	Sejadi	25 Years	Mother	Rs. 2,75,000/-	Rs. 25,000/-	FDR of Rs. 10,000/- each for a period of one to 25 Months		
2	Zahid	26 Years	Father	Rs. 2,75,000/-	Rs. 25,000/-	FDR of Rs. 10,000/- for a period of one to 25 Months		
	Total			5,50,000/-				

**Conditions:-**

**1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned**

**2.The Respondent no. 2/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.**

**3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.**

**4. The Manager, SBI, THC, Delhi shall retain the FDRs mentioned in the above table, however, a statement bearing the details of FDRs (i.e FDRs numbers, FDRs amount, date of maturity and maturity amount etc. etc.) shall be furnished to the petitioner/s.**

**5. None of the bank shall permit addition of any joint name either in the saving bank account or the fixed deposit account of the petitioner/s.**

**6.The maturity amounts of the FDR(s) be credited by Electronic Clearing System (ECS) in the savings bank account of the claimant(s) near the place of his residence by SBI, THC, Delhi.**

**7.No cheque book or debit card shall be issued to the petitioner/s. If any, cheque book**

*or debit card has already been issued, the same shall be cancelled by the concerned bank and endorsement shall be made on the pass book of the petitioner/s.*

*8. Copy of award be uploaded on the official website.*

*9. The parties are informed that the Court fee, if any, paid by any of them shall be refunded.*

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**Associate Member**

**(Judge, Lok Adalat)**

**10.07.2021**

**MACT No. 80-20**

**Smt. Sheetal**

D/o Arjun

R/o H.No. 753/10,

Baba Farid Puri West Patel Nagar,

Patel Nagar, S.O.Central Delhi, Delhi-110008 ..... **Petitioner**

**Vs**

**1. Sh. Sandeep**

S/o Sh. Nanhe Lal

R/o RZ-108, Village Sayed Nangloi,

Paschim Vihar, Delhi.

Permanent Address

Village Jootpur,

P.S. & Tehsil Purwa

Distt. Unnao, UP. ( **Driver** )

**2. Sh. Lokesh Sharma**

R/o RZ-108, Village Sayed, Nangloi, Paschim Vihar,

Delhi-110087.(**Registered Owner**)

**3. M/s The Oriental Insurance Company Ltd.**

7678, Singh Sabha Road, Near Amba Cinema Road,

Delhi-110007. (**Insurer**)

**...Respondents.**

**Award passed in proceedings conducted through Cisco Webex Application in terms of Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District Legal Services Authority**

The matter has already been settled between the Petitioner/s and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioner duly identified by his counsel have been recorded separately today. I.e 10/07/2021. Accordingly the Award of **Rs.2,30,000/- (Rupees Two Lakhs**

**Thirty Thousand Only** is hereby passed in favour of the Petitioner (s) against all the Respondents in full and final settlement of the claim of the Petitioner against the Respondents. The award amount shall be payable by Respondent to the petitioner on behalf

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of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner/s be distributed as follows:-

S.No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1	Smt. Sheetal	21 Years	Self	Rs. 2,30,000/-	Rs. 30,000/-	FDR of Rs. 10,000/- each for a period of one to 20 months	---	---
	Total			Rs. 2,30,000/-				

**Conditions:-**

- 1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned
- 2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.
3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.
4. The Manager, SBI, THC, Delhi shall retain the FDRs mentioned in the above table, however, a statement bearing the details of FDRs (i.e FDRs numbers, FDRs amount, date of maturity and maturity amount etc. etc.) shall be furnished to the petitioner/s.
5. None of the bank shall permit addition of any joint name either in the saving bank account or the fixed deposit account of the petitioner/s.
- 6.The maturity amounts of the FDR(s) be credited by Electronic Clearing System (ECS) in the savings bank account of the claimant(s) near the place of his residence by SBI, THC, Delhi.
- 7.No cheque book or debit card shall be issued to the petitioner/s. If any, cheque book or debit card has already been issued, the same shall be cancelled by the concerned bank and endorsement shall be made on the pass book of the petitioner/s.
8. Copy of award be uploaded on the official website.
- 9.The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

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Associate Member

(Judge, Lok Adalat)

**10.07.2021**

**MACT No. 56812-16**

**Sh. Sonesh Tiwari**

S/o Sh. Ram Bilas Tiwari  
R/o H.No. 94, B Block Gali No.1,  
Pehla Pusta, Sonia Vihar, Delhi. .... **Petitioner**

**Vs**

**1. Sh. Narvair Singh**

S/o Sh. Kashmir Singh  
R/o Village Urlana Khurd  
Chowki Urlana Kalan Tehsil Matlaura,  
Distt. Panipat, Haryana. ( **Driver** )

**2. Sh. Sandeep Kumar**

S/o Sh. Zile Singh  
R/o New India Trransport Company 35,  
Sector-25, T.P.T Nagar, Panipat, Haryana.(**Registered Owner**)

**3. SBI General Insurance Company (Insurer)**

.....**Respodents.**

**Award passed in proceedings conducted through Cisco Webex Application in terms of Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District Legal Services Authority**

The matter has already been settled between the Petitioner/s and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioner duly identified by his counsel have already been recorded separately on 06/07/2021. Accordingly the Award of **Rs. 3,90,000/- ( Rupees Three Lakhs Ninety Thousand Only)** is hereby passed in favour of the Petitioner (s) against all the Respondents in full and final settlement of the claim of the Petitioner against the Respondents. The award amount shall be payable by Respondent to the petitioner on behalf of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner/s be distributed as follows:-

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S.No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1	Sh. Sonesh Tiwari	25 Years	Self	Rs. 3,90,000/	Rs. 40,000/-	FDR of Rs. 10,000/ each for a period of one to 35 months		
	Total			Rs. 3,90,000/				

**Conditions:-**

- 1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned**
- 2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.**
- 3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.**
- 4. The Manager, SBI, THC, Delhi shall retain the FDRs mentioned in the above table, however, a statement bearing the details of FDRs (I.e FDRs numbers, FDRs amount, date of maturity and maturity amount etc. etc.) shall be furnished to the petitioner/s.**
- 5. None of the bank shall permit addition of any joint name either in the saving bank account or the fixed deposit account of the petitioner/s.**
- 6.The maturity amounts of the FDR(s) be credited by Electronic Clearing System (ECS) in the savings bank account of the claimant(s) near the place of his residence by SBI, THC, Delhi.**
- 7.No cheque book or debit card shall be issued to the petitioner/s. If any, cheque book or debit card has already been issued, the same shall be cancelled by the concerned bank and endorsement shall be made on the pass book of the petitioner/s.**

**8. Copy of award be uploaded on the official website.**

**9. The parties are informed that the Court fee, if any, paid by any of them shall be refunded..**

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**Associate Member**

**(Judge, Lok Adalat)**

**10.07.2021**

**MACT No. 945-18**

**Smt. Sunita Vij**

W/o Sh. Raj Kumar,  
R/o H.No. 2/26, 2<sup>nd</sup> Floor,  
Near Post Office,  
Old Rajinder Nagar, Delhi-110060 ..... **Petitioner**

**Vs**

**1. Sh. Baldev Singh**

S/o Late Sh. Lashri Ram  
R/o 16/546-I, Bapa Nagar, Karol Bagh,  
New Delhi-110005. ( **Driver** )

**2. Smt. Amarprit Kaur**

W/o Sh. Satwant Singh  
R/o 54/5, Ground Floor Rajinder Nagar,  
Delhi-110060. ( **Registered Owner** )

**3. M/s United India Insurance Company Ltd.**

Galaxy Toyota A-Block, Plot No. 2,  
Aggarawal Auto Mall, Jail Outer Ring Road,  
New Delhi-110088. ( **Insurer** )

**....Respondents.**

**Award passed in proceedings conducted through Cisco Webex Application in terms of Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District Legal Services Authority**

The matter has already been settled between the Petitioner/s and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioner duly identified by his counsel have already been recorded separately on 06/07/2021. Accordingly the Award of **Rs. 3,80,000/- ( Rupees Three Lakhs Eighty Thousand Only)** is hereby passed in favour of the Petitioner (s) against all the Respondents in full and final settlement of the claim of the Petitioner against the Respondents. The award amount shall be payable by Respondent to the petitioner on behalf of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner/s be distributed as follows:-

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S.No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1	Smt. Sunita Vij	61 Years	Self	Rs. 3,80,000/-	Rs. 2,50,000/- (Inclusive of medical bills/expenses)	FDR of Rs. 10,000/- period of one to 13 months		
	<b>Total</b>			<b>Rs. 3,80,000/-</b>				

**Conditions:-**

- 1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned**
- 2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.**
- 3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.**
- 4. The Manager, SBI, THC, Delhi shall retain the FDRs mentioned in the above table, however, a statement bearing the details of FDRs (I.e FDRs numbers, FDRs amount, date of maturity and maturity amount etc. etc.) shall be furnished to the petitioner/s.**
- 5. None of the bank shall permit addition of any joint name either in the saving bank account or the fixed deposit account of the petitioner/s.**
- 6.The maturity amounts of the FDR(s) be credited by Electronic Clearing System (ECS) in the savings bank account of the claimant(s) near the place of his residence by SBI, THC, Delhi.**
- 7.No cheque book or debit card shall be issued to the petitioner/s. If any, cheque book or debit card has already been issued, the same shall be cancelled by the concerned bank and endorsement shall be made on the pass book of the petitioner/s.**
- 8. Copy of award be uploaded on the official website.**

**9. The parties are informed that the Court fee, if any, paid by any of them shall be refunded.**

**Associate Member**

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**(Judge, Lok Adalat)**

**10.07.2021**

**MACT No. 428-21**

**Sh. Tapan Mohanty**

S/o Sh. Ram Krishna  
R/O H.No. 00, Village Kalimegha,  
Bidyadharpur, Bhadrak,  
Bidyadharpur, Odisha-756139. .... **Petitioner**

**Vs**

**1. Sh. Mandeep Singh**

S/o Sh. Nirmal Singh  
R/o H.No.1932, Abdulla Basti,  
Ludhiana, Punjab. ( **Driver** )

**2. Sh. Mandeep Singh**

S/o Sh. Kulwant Singh  
R/o h.No. 10872, New Patel Nagar  
Ha;ibowl Kalan, Ludhiana, Punjab. (**Registered Owner**)

**3. ICICI Lombard General Insurance Company Ltd.**

315, 3<sup>rd</sup> Floor, Aggarwal City Mall,  
Pitampura, Delhi. (**Insurer**)

**Award passed in proceedings conducted through Cisco Webex Application in terms of Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District Legal Services Authority**

The matter has already been settled between the Petitioner/s and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioner duly identified by his counsel have already been recorded separately on 06/07/2021. Accordingly the Award of **Rs. 25,000( Rupees Twenty Five Thousand Only)** is hereby passed in favour of the Petitioner (s) against all the Respondents in full and final settlement of the claim of the Petitioner against the Respondents. The award amount shall be payable by Respondent to the petitioner on behalf of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner/s be distributed as follows:-

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S.No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1	Tapan Mohanty	44 Years	Self	Rs. 25,000/-	Rs. 25,000/-	NIL		
	Total			Rs. 25,000/-				

**Conditions:-**

- 1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned**
- 2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.**
- 3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.**
- 4. Copy of award be uploaded on the official website.**
- 5.The parties are informed that the Court fee, if any, paid by any of them shall be refunded.**

**Associate Member**

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**(Judge, Lok Adalat)**

**10.07.2021**

**MACT No. 70-19**

**1.Sh.Udal Singh Solanki**  
S/o Sh. Balak Ram

**2.Smt. Meena Solanki**  
W/o Sh. Udal Singh Solanki

**Both R/o**  
Rajendra Nagar, Ward No. 2,  
Nai Basti, Haldwani, Nainital,  
Uttarakhand-263139 ..... **Petitioners**

**Vs**

**1. Sh. Prahlad**  
S/o Sh Atibhan  
R/o Village Raj Pur Bali  
PS PO Makhan Pur,  
Distt Firojabad, UP( **Driver** )

**2. M/s Alpmilk Food Private Ltd.**  
Sikohabad, Firojabad, UP.  
C/o Rajeev Kumar  
R/o 323, Sambhu Nagar, Firojabad, UP. (**Registered Owner**)

**3. United India Insurance Company**  
LIC Building Sec-1, Suhag Nagar,  
Firozabad, UP. (**Insurer**)

**...Respondents.**

**Award passed in proceedings conducted through Cisco Webex Application in terms of Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District Legal Services Authority**

The matter has already been settled between the Petitioner/s and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioners duly identified by their counsel have been recorded separately today i.e 10/07/2021. .Accordingly the Award of **Rs. 10,40,000/- ( Rupees Ten Lakhs Forty Thousand Only)** is hereby passed in favour of the Petitioner (s) against all the Respondents in full and final settlement of the claim of the Petitioner against the Respondents. The award

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amount shall be payable by Respondent to the petitioner on behalf of the all respondents.

This will be inclusive of interim award, if any, already passed. The compensation to the

Petitioner/s be distributed as follows:-

S.No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1	Sh. Udal Singh Solanki	68 Years	Father	Rs.5,20,000/-	Rs.1,20,000	FDR of Rs.10,000/- each for a period of one to 40 months		
2	Smt. Meena Solanki	54 Years	Mother	Rs. 5,20,000/-	Rs.1,20,000	FDR of Rs. 10,000/- each for a period of one to 40 months		
	<b>Total</b>			<b>Rs. 10,40,000/-</b>				

**Conditions:-**

**1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned**

**2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.**

**3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.**

**4. The Manager, SBI, THC, Delhi shall retain the FDRs mentioned in the above table, however, a statement bearing the details of FDRs (i.e FDRs numbers, FDRs amount, date of maturity and maturity amount etc. etc.) shall be furnished to the petitioner/s.**

**5. None of the bank shall permit addition of any joint name either in the saving bank account or the fixed deposit account of the petitioner/s.**

**6.The maturity amounts of the FDR(s) be credited by Electronic Clearing System (ECS) in the savings bank account of the claimant(s) near the place of his residence by SBI, THC, Delhi.**

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**7.No cheque book or debit card shall be issued to the petitioner/s. If any, cheque book or debit card has already been issued, the same shall be cancelled by the concerned bank and endorsement shall be made on the pass book of the petitioner/s.**

**8. Copy of award be uploaded on the official website.**

**9.The parties are informed that the Court fee, if any, paid by any of them shall be refunded.**

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**Associate Member**

**(Judge, Lok Adalat)**

**10.07.2021**

**MACT No. 228-21**

**Sh. Vikash Jenbal**

S/o Sh. Inderjeet Jenbal,  
R/o Village Chandawali, Singhpur,  
Distt. Sambhal, U.P.

**..... Petitioner**

**Vs.**

**1. Sh. Ashish Maheshwari**

S/o Sh. Gyanender Kumar,  
R/o 77, Gali – 5, Shiv Puri, Niwari Road,  
Modi Nagar, Ghaziabad, UP.(Driver)

**2. Sh. Gyanender Kumar Maheshwari**

S/o Sh. Laxmi Narayan Maheshwari,  
R/o 77, Gali – 5, Shiv Puri, Niwari Road,  
Modi Nagar, Ghaziabad, UP(Registered Owner)

**3. IFCKO TOKYO General Insurance Co. Ltd.  
(Insurer)**

**....Respondents**

**Award passed in proceedings conducted through Cisco Webex Application in terms of  
Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District  
Legal Services Authority**

The matter has already been settled between the Petitioner and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioner duly identified by his counsel have already been recorded separately in this regard on 08/07/2021. Accordingly the Award of **Rs. 3,00,000/- (Rupees Three Lakhs Only)** is hereby passed in favour of the Petitioner against all the Respondents in full and final settlement of the claim of the Petitioner against the Respondents.

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The award amount shall be payable by Respondent to the petitioner on behalf of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner/s be distributed as follows:-

S. No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1.	Vikash Jenbal	25 Years	Self	Rs. 3,00,000/-	Rs. 1,20,000/- (Inclusive of medical bills/expenses)	FDR of Rs. 10,000/- each for a period of One to Eighteen months	---	---
	Total			Rs. 3,00,000/-				

**Conditions:-**

- 1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned**
- 2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.**
- 3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.**
- 4. The Manager, SBI, THC, Delhi shall retain the FDRs mentioned in the above table, however, a statement bearing the details of FDRs (I.e FDRs numbers, FDRs amount, date of maturity and maturity amount etc. etc.) shall be furnished to the petitioner/s.**
- 5. None of the bank shall permit addition of any joint name either in the saving bank account or the fixed deposit account of the petitioner/s.**
- 6.The maturity amounts of the FDR(s) be credited by Electronic Clearing System (ECS) in the savings bank account of the claimant(s) near the place of his residence by SBI, THC, Delhi.**
- 7.No cheque book or debit card shall be issued to the petitioner/s. If any, cheque book or debit card has already been issued, the same shall be cancelled by the concerned**

*bank and endorsement shall be made on the pass book of the petitioner/s.*

*8. Copy of award be uploaded on the official website.*

*9. The parties are informed that the Court fee, if any, paid by any of them shall be refunded.*

**Associate Member**

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**(Judge, Lok Adalat)**

**10/07/2021**

**MACT No. 885-19**

**Sh. Vikas Kumar Sharma**

S/o Late Pramod Kumar Sharma, R/o H.No. 615A, Gali No.5, Surinder Colony, Part-I, Jharoda Mazra, Burari, North Delhi, Delhi-110084 . . . . .  
**Petitioner**

**Vs**

**1. Sh. Veer Singh Tomar**

S/o Late Sh. Daya Ram Tomar  
R/o Gali No. 14, Wazirabad, Village, Delhi. ( **Driver cum (Registered Owner)**)

**2. Acko General Insurance Company**

Unit No. 301 & 302, 3<sup>rd</sup> Floor, F Wing,  
Lotus Corporate Park, Goregaon,  
Mumbai. ( **Insurer**)

**...Respondents.**

**Award passed in proceedings conducted through Cisco Webex Application in terms of Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District Legal Services Authority**

The matter has already been settled between the Petitioner/s and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioner duly identified by his counsel have been recorded separately today i.e on 10/07/2021. Accordingly the Award of **Rs.2,25,000/( Rupees Two Lakhs Twenty Five Thousand Only)** is hereby passed in favour of the Petitioner (s) against all the Respondents in full and final settlement of the claim of the Petitioner against the Respondents. The award amount shall be payable by Respondent to the petitioner on behalf of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner/s be distributed as follows:-

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S.No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1	Vikash Kumar Sharma	31 Years	Self	Rs. 2,25,000/-	Rs. 25,000/-	FDR of Rs. 10,000/- for a period of one to 20 months		
	<b>Total</b>			Rs. 2,25,000/-				

**Conditions:-**

- 1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned**
- 2.The Respondent no. 2/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.**
- 3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.**
- 4. The Manager, SBI, THC, Delhi shall retain the FDRs mentioned in the above table, however, a statement bearing the details of FDRs (I.e FDRs numbers, FDRs amount, date of maturity and maturity amount etc. etc.) shall be furnished to the petitioner/s.**
- 5. None of the bank shall permit addition of any joint name either in the saving bank account or the fixed deposit account of the petitioner/s.**
- 6.The maturity amounts of the FDR(s) be credited by Electronic Clearing System (ECS) in the savings bank account of the claimant(s) near the place of his residence by SBI, THC, Delhi.**
- 7.No cheque book or debit card shall be issued to the petitioner/s. If any, cheque book or debit card has already been issued, the same shall be cancelled by the concerned bank and endorsement shall be made on the pass book of the petitioner/s.**

**8. Copy of award be uploaded on the official website.**

**9. The parties are informed that the Court fee, if any, paid by any of them shall be refunded.**

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**Associate Member**

**(Judge, Lok Adalat)**

**10.07.2021**

**MACT No. 157-20**

**Sh. Bhanu Pratap Singh**

S/o Sh. Raj Kumar,  
R/o H. No. 2146, Shora Kothi,  
Clock Tower, Subzi Mandi,  
Delhi-110007.

..... Petitioner

**Vs.**

**1. Sh. Bhaskar Chhakara**

S/o Sh. Dhirender Kumar Chhakara,  
R/o C-498, Sharashwati Vihar,  
Pitampura, Delhi. **(Driver)**

**2. Ms. Divya Rathi**

D/o Sh. Ravinder Kumar Rathi,  
R/o 16, Pocket H-33, Sector-3,  
Rohini, Delhi. **(Registered Owner)**

**3. ACKO General Insurance Ltd.  
(Insurer)**

.....Respondents.

**Award passed in proceedings conducted through Cisco Webex Application in terms of Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District Legal Services Authority**

The matter has already been settled between the Petitioner and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioner duly identified by his counsel have already been recorded separately in this regard on 02/07/2021. Accordingly the Award of **Rs. 20,000/- (Rupees Twenty Thousand Only)** is hereby passed in favour of the Petitioner against all the Respondents in full and final settlement of the claim of the Petitioner against the Respondents. The award amount shall be payable by Respondent to the petitioner on behalf of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner be distributed as follows:-

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S. No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1.	Bhanu Pratap Singh	23 Years	Self	Rs. 20,000/-	Rs.20,000/-	---	---	---
	Total			Rs. 20,000/-				

**Conditions:-**

- 1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned**
- 2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.**
- 3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.**
- 4. Copy of award be uploaded on the official website.**
- 5.The parties are informed that the Court fee, if any, paid by any of them shall be refunded.**

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**Associate Member**

**(Judge, Lok Adalat)**

**10/07/2021**

**MACT No. 429-21**

**Sh. Bidhubhushan Swain**

S/O Sh. Basudev Swain  
R/O BXL 243, Gali No. 4, Prem Nagar,  
Gurudwara, Phagwara, Phagwara,  
Kapurthala, Punjab-144401. .... **Petitioner**

**Vs**

**1. Sh. Mandeep Singh**

S/o Sh. Nirmal Singh  
R/o H.No.1932, Abdulla Basti,  
Ludhiana, Punjab. ( **Driver** )

**2. Sh. Mandeep Singh**

S/o Sh. Kulwant Singh  
R/o h.No. 10872, New Patel Nagar  
Ha;ibowl Kalan, Ludhiana, Punjab. (**Registered Owner**)

**3. ICICI Lombard General Insurance Company Ltd.**

315, 3<sup>rd</sup> Floor, Aggarwal City Mall,  
Pitampura, Delhi. (**Insurer**)

**Award passed in proceedings conducted through Cisco Webex Application in terms of Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District Legal Services Authority**

The matter has already been settled between the Petitioner/s and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioner duly identified by his counsel have already been recorded separately on 06/07/2021. Accordingly the Award of **Rs. 5,00,000( Rupees Five Lakhs Only)** is hereby passed in favour of the Petitioner (s) against all the Respondents in full and final settlement of the claim of the Petitioner against the Respondents. The award amount shall be payable by Respondent to the petitioner on behalf of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner/s be distributed as follows:-

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S.No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1	Bidhubhusan Swain	42 Years	Self	Rs. 5,00,000/-	Rs. 50,000/-	FDR of Rs.10,000/- each for a period of one to 45 months		
	Total			Rs. 5,00,000/-				

**Conditions:-**

- 1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned**
- 2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.**
- 3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.**
- 4. The Manager, SBI, THC, Delhi shall retain the FDRs mentioned in the above table, however, a statement bearing the details of FDRs (i.e FDRs numbers, FDRs amount, date of maturity and maturity amount etc. etc.) shall be furnished to the petitioner/s.**
- 5. None of the bank shall permit addition of any joint name either in the saving bank account or the fixed deposit account of the petitioner/s.**
- 6.The maturity amounts of the FDR(s) be credited by Electronic Clearing System (ECS) in the savings bank account of the claimant(s) near the place of his residence by SBI, THC, Delhi.**
- 7.No cheque book or debit card shall be issued to the petitioner/s. If any, cheque book or debit card has already been issued, the same shall be cancelled by the concerned**

*bank and endorsement shall be made on the pass book of the petitioner/s.*

*8. Copy of award be uploaded on the official website.*

*9. The parties are informed that the Court fee, if any, paid by any of them shall be refunded.*

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**Associate Member**

**(Judge, Lok Adalat)**

**10.07.2021**

**MACT No. 372-20**

**Sh. Danish Ahmad**

S/o Sh. Aman Ahmad,  
R/o H. No. A-17, 1<sup>st</sup> Floor,  
Near Shani Mandir, New Gupta Colony,  
GTB Nagar, Dr. Mukherjee Nagar,  
Delhi-110009.

..... **Petitioner**

**Vs.**

**1. Sh. Faizan Ali**

S/o Sh. Shabana Ali,  
R/o E-12/3A, Ground Floor,  
Near Gulshan Madarsa Hauz Rani South,  
Delhi-110017. **(Driver)**

**2. Sh. Mehraj Khan**

S/o Sh. Sarfaraj Khan,  
R/o R-50, Flat No. 203, Khirki Extn.,  
Malviya Nagar, New Delhi-110017. **(Registered Owner)**

**3. ICICI Lombard**

At 4<sup>th</sup> Parsavnath Capital Tower,  
Bhai Veer Singh Marg,  
New Delhi-110001. **(Insurer)**

.....**Respondents.**

**Award passed in proceedings conducted through Cisco Webex Application in terms of Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District Legal Services Authority**

The matter has already been settled between the Petitioner and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioner duly identified by his counsel have already been recorded separately in this regard on 01/07/2021. Accordingly the Award of **Rs. 2,10,000/- (Rupees Two Lakhs Ten Thousand**

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**Only)** is hereby passed in favour of the Petitioner against all the Respondents in full and final settlement of the claim of the Petitioner against the Respondents. The award amount shall be payable by Respondent to the petitioner on behalf of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner/s be distributed as follows:-

S. No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1.	Danish Ahmad	21 Years	Self	Rs. 2,10,000/-	Rs. 80,000/- (inclusive of medical bills/expenses)	FDR of Rs. 10,000/- each for a period of One to Thirteen months	---	---
	Total			Rs. 2,10,000/-				

**Conditions:-**

- 1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned**
- 2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.**
- 3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.**
- 4. The Manager, SBI, THC, Delhi shall retain the FDRs mentioned in the above table, however, a statement bearing the details of FDRs (I.e FDRs numbers, FDRs amount, date of maturity and maturity amount etc. etc.) shall be furnished to the petitioner/s.**

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**5. None of the bank shall permit addition of any joint name either in the saving bank account or the fixed deposit account of the petitioner/s.**

**6.The maturity amounts of the FDR(s) be credited by Electronic Clearing System (ECS) in the savings bank account of the claimant(s) near the place of his residence by SBI, THC, Delhi.**

**7.No cheque book or debit card shall be issued to the petitioner/s. If any, cheque book or debit card has already been issued, the same shall be cancelled by the concerned bank and endorsement shall be made on the pass book of the petitioner/s.**

**8. Copy of award be uploaded on the official website.**

**9.The parties are informed that the Court fee, if any, paid by any of them shall be refunded.**

**Associate Member**

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**(Judge, Lok Adalat)**

**10/07/2021**

**MACT No. 154-21**

**Sh. Durga Prasad**

S/o Sh. Dukhan Thakur,  
R/o C-586, Gali No. 11,  
Part-1, Mukundpur, Delhi.

..... Petitioner

**Vs.**

**1. Sh. Jagbir Singh,**

S/o Sh. Jai Narayan,  
R/o H. No. 19, Pravesh Nagar,  
Mubarakpur Dabas, Delhi-81.(Driver)

**2. Antony Road Transport Ltd.**

At Cluster Bus Depot, Sector-22,  
Dwarka, Delhi.(Registered Owner)

**3. Go Digit General Insurance Co. Ltd.  
(Insurer)**

.....Respondents.

**Award passed in proceedings conducted through Cisco Webex Application in terms of  
Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District  
Legal Services Authority**

The matter has already been settled between the Petitioner and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioner duly identified by his counsel have already been recorded separately in this regard on 02/07/2021. Accordingly the Award of **Rs. 1,50,000/- (Rupees One Lakh Fifty Thousand Only)** is hereby passed in favour of the Petitioner against all the Respondents in full and final settlement of the claim of the Petitioner against the Respondents. The award amount shall be payable by Respondent to the petitioner on behalf of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner/s be distributed as follows:-

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S. No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1.	Durga Prasad	36 Years	Self	Rs. 1,50,000/-	Rs. 1,50,000/-	---	---	---
	Total			Rs. 1,50,000/-				

**Conditions:-**

- 1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned**
- 2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.**
- 3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.**
- 4. Copy of award be uploaded on the official website.**
- 5.The parties are informed that the Court fee, if any, paid by any of them shall be refunded.**

Associate Member

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(Judge, Lok Adalat)

10/07/2021

**MACT No. 383-21**

**Ms. Farheen**

D/o Mohd. Tavrej,  
R/o 1/27, Gali No. 27,  
Ashok Mohalla, Moujpur,  
Bhajanpura, Delhi.

..... **Petitioner**

**Vs.**

**1. Md. Ubeish**

S/o Md. Esha  
R/o VPO Batho,  
PS Bahera Dist. Darbhanga,  
Bihar. **(Driver)**

**2. Mohd. Alam**

S/o Md. Idrish  
R/o H. No. 5-J, Jhuggi  
Shahzada Bagh, Daya Basti,  
Malka Ganj, Delhi **(Registered Owner)**

**3. Shri Ram General Insurance Co. Ltd.  
(Insurer)**

.....**Respondents.**

**Award passed in proceedings conducted through Cisco Webex Application in terms of Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District Legal Services Authority**

The matter has already been settled between the Petitioner and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioner duly identified by his counsel have been recorded separately in this regard today i.e. 10/07/2021. Accordingly the Award of **Rs. 20,000/- (Rupees Twenty Thousand Only)** is hereby passed in favour of the Petitioner against all the Respondents in full and final settlement of the claim of the Petitioner against the Respondents. The award amount shall be payable by Respondent to the petitioner on behalf of the all respondents. This will be inclusive of interim award, if any, already

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passed. The compensation to the Petitioner/s be distributed as follows:-

S. No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1.	Farheen	22 Years	Self	Rs. 20,000/-	Rs. 20,000/-	---	---	---
	Total			Rs. 20,000/-				

**Conditions:-**

1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned

2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.

3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.

4. Copy of award be uploaded on the official website.

5.The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

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Associate Member

(Judge, Lok Adalat)

10/07/2021

**MACT No. 916-18**

**1. Smt. Foolan Shree**

Widow of late Sh. Hajari Lal

**2. Baby Neelam**

D/o late Sh. Hajari Lal

**3. Master Nitesh Kumar**

S/o late Sh. Hajari Lal

**4. Master Nitin Kumar**

S/o late Sh. Hajari Lal

All R/o Baravari, Bhaurajpur,  
Distt. Kannauj, Chhibramau  
UP.

**..... Petitioners**

**Vs.**

**1. Indresh**

S/o Sh. Kripa Shankar,  
R/o 5B, Vilmiki Gali,  
Bawana, Delhi **(Driver)**

**2. Govind**

R/o H. No. 513, Balmiki Gali,  
Bawana, Delhi **(Regd. Owner)**.

**3. ICICI Lombard General Insurance Co. Ltd.**

At Fourth Parsavnath Capital Tower,  
Bhai Veer Singh Marg, New Delhi-110001- **(Insurer)**

**.....Respondents.**

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**Award passed in proceedings conducted through Cisco Webex Application in terms of Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District Legal Services Authority**

The matter has already been settled between the Petitioners and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioners duly identified by her counsel have already been recorded separately in this regard on 08/07/2021. Accordingly the Award of **Rs. 26,00,000/- (Rupees Twenty Six Lakhs Only)** is hereby passed in favour of the Petitioners against all the Respondents in full and final settlement of the claim of the Petitioners against the Respondents. The award amount shall be payable by Respondent to the petitioners on behalf of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioners be distributed as follows:-

S. No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1.	Smt. Foolan Shree	38 Years	Wife	Rs. 14,30,000/-	Rs. 1,55,000/-	FDR of Rs. 15,000/- each for a period of 01 to 85	---	---
2.	Baby Neelam	17 Years	Daughter	Rs. 3,90,000/-	NIL	To be kept in FDRs till the date she attains majority.	---	---
3.	Master Nitesh Kumar	13 Years	Son	Rs. 3,90,000/-	NIL	To be kept in FDRs till the date he	---	---

						attains majority.		
4.	Master Nitin Kumar	12 Years	Son	Rs. 3,90,000/-	NIL	To be kept in FDRs till the date he attains majority.		
	Total			Rs.26,00,000/-				

**Conditions:-**

- 1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned
- 2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.
3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.
4. The Manager, SBI, THC, Delhi shall retain the FDRs mentioned in the above table, however, a statement bearing the details of FDRs (I.e FDRs numbers, FDRs amount, date of maturity and maturity amount etc. etc.) shall be furnished to the petitioner/s.
5. None of the bank shall permit addition of any joint name either in the saving bank account or the fixed deposit account of the petitioner/s.
- 6.The maturity amounts of the FDR(s) be credited by Electronic Clearing System (ECS) in the savings bank account of the claimant(s) near the place of his residence by SBI, THC, Delhi.
- 7.No cheque book or debit card shall be issued to the petitioner/s. If any, cheque book or debit card has already been issued, the same shall be cancelled by the concerned bank and endorsement shall be made on the pass book of the petitioner/s.
8. Copy of award be uploaded on the official website.
- 9.The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

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 (Judge, Lok Adalat)

Associate Member

10/07/2021

MACT No. 583-20

Sh. Gagan S/O Sh. Nanak Chand  
R/O 9953/04, Multani Dhandra,  
Pahargfanj, Delhi

..... Petitioner

Vs

1. Yogender Singh S/O Sh. Mahipal Singh  
R/O A-160, PTS Malviya Nagar, Delhi(Driver)

2. M/S Indraprastha Logistics Ltd.  
R/O M-92, Greater Kailash-2,  
New DelhiRegistered Owner)

3. National Insurance Bahadurgarh,  
Division Delhi Rohatak Road,  
Near Canara Bank, Bahadurgarh,  
Distt.-Jhajjar, Haryana (Insurer)

...REspondents

**Award passed in proceedings conducted through Cisco Webex Application in terms of Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District Legal Services Authority**

The matter has already been settled between the Petitioner/s and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioner duly identified by his counsel have already been recorded separately. Accordingly the Award of **Rs. 4,00,000/- (Rupees Four Lakhs Only)** is hereby passed in favour of the Petitioner (s) against all the Respondents in full and final settlement of the claim of the Petitioner against the Respondents. The award amount shall be payable by Respondent to the petitioner on behalf of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner/s be distributed as follows:-

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S.No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1	Sh. Gagan	26 Year	Self	4,00,000/-	40,000/-	FDR of Rs. 10,000/- for a period of 1 to 36 months	--	--
	Total			4,00,000/-	40,000/-			

**Conditions:-**

- 1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned
- 2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.
3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.
4. The Manager, SBI, THC, Delhi shall retain the FDRs mentioned in the above table, however, a statement bearing the details of FDRs (I.e FDRs numbers, FDRs amount, date of maturity and maturity amount etc. etc.) shall be furnished to the petitioner/s.
5. None of the bank shall permit addition of any joint name either in the saving bank account or the fixed deposit account of the petitioner/s.
- 6.The maturity amounts of the FDR(s) be credited by Electronic Clearing System (ECS) in the savings bank account of the claimant(s) near the place of his residence by SBI, THC, Delhi.
- 7.No cheque book or debit card shall be issued to the petitioner/s. If any, cheque book or debit card has already been issued, the same shall be cancelled by the concerned bank and endorsement shall be made on the pass book of the petitioner/s.
8. Copy of award be uploaded on the official website.
- 9.The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

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Associate Member

(Judge, Lok Adalat)

10.07.2021

**MACT No. 58489-16**

**Ghanshyam**

S/o Sh. Ram Kumar,  
R/o H. No. 26/25, Block-26,  
Trilokpuri, Delhi.

..... **Petitioner**

**Vs.**

**1. Nauman**

S/o Sh. Noor Hasan,  
R/o B-22, Gali no. 10,  
Shri Ram Colony, Karawal Nagar,  
North East, Delhi. **(Driver)**

**2. Noor Hasan**

S/o Sh. Anis Ahmed,  
R/o B-22, Gali no. 10,  
Shri Ram Colony, Karawal Nagar, North East, Delhi.  
**(Registered Owner)**

**3. National Insurance Company Ltd.  
(Insurer).**

..... **Respondents.**

**Award passed in proceedings conducted through Cisco Webex Application in terms of Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District Legal Services Authority**

The matter has already been settled between the Petitioner and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioner duly identified by his counsel have already been recorded separately in this regard on 07/07/2021. Accordingly the Award of **Rs. 15,00,000/- (Rupees Fifteen Lakhs Only)** is hereby passed in favour of the Petitioner against all the Respondents in full and final settlement of the claim of the Petitioner against the Respondents. The award amount shall be payable by Respondent to the petitioner on behalf

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of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner be distributed as follows:-

S. No.	Name of the Petitioner /claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1.	Ghanshyam	42 Years	Self	Rs. 15,00,000/-	Rs. 1,50,000/-	FDR of Rs. 10,000/- each for a period of 01 to 135 months	---	---
	Total			Rs. 15,00,000/-				

**Conditions:-**

- 1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned**
- 2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.**
- 3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.**
- 4. The Manager, SBI, THC, Delhi shall retain the FDRs mentioned in the above table, however, a statement bearing the details of FDRs (I.e FDRs numbers, FDRs amount, date of maturity and maturity amount etc. etc.) shall be furnished to the petitioner/s.**
- 5. None of the bank shall permit addition of any joint name either in the saving bank account or the fixed deposit account of the petitioner/s.**
- 6.The maturity amounts of the FDR(s) be credited by Electronic Clearing System (ECS) in the savings bank account of the claimant(s) near the place of his residence by SBI, THC, Delhi.**
- 7.No cheque book or debit card shall be issued to the petitioner/s. If any, cheque book or debit card has already been issued, the same shall be cancelled by the concerned bank and endorsement shall be made on the pass book of the petitioner/s.**

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**8. Copy of award be uploaded on the official website.**

**9. The parties are informed that the Court fee, if any, paid by any of them shall be refunded.**

**Associate Member**

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**(Judge, Lok Adalat)**

**10/07/2021**

**MACT No. 94-19**

**Sh. Guddu Kumar Ram**

S/o Sh. Lakshi Ram  
R/o Navratan Tol, Bhoj Pandaul,  
Madhubani, Bihar.

**..... Petitioner**

**Vs.**

**1. Sh. Ramesh Gupta**

S/o Sh. Jeevachh Gupta,  
R/o 5805/6, Shiv Mandir,  
New Chandrawal, Jawahar Nagar,  
Malka Ganj, Delhi **(Driver)**

**2. Sh. Raj Kumar,**

S/o Sh. Amar Singh,  
R/o B-9/60, Block B-9,  
Sector-5, Rohini, Delhi. **(Registered Owner)**

**3. GO DIGIT GENERAL INSURANCE LTD. (Insurer)**

**.....Respondents.**

**Award passed in proceedings conducted through Cisco Webex Application in terms of Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District Legal Services Authority**

The matter has already been settled between the Petitioner and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioner duly identified by his counsel have already been recorded separately in this regard on 09/07/2021. Accordingly the Award of **Rs. 1,40,000/- (Rupees One Lakhs Forty Thousand Only)** is hereby passed in favour of the Petitioner against all the Respondents in full and final settlement of the claim of the Petitioner against

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the Respondents. The award amount shall be payable by Respondent to the petitioner on behalf of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner/s be distributed as follows:-

S. No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1.	Guddu Kumar Ram	26 Years	Self	Rs. 1,40,000/-	Entire	NIL	---	---
	Total			Rs. 1,40,000/-				

**Conditions:-**

- 1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned**
- 2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.**
- 3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.**
- 4. Copy of award be uploaded on the official website.**
- 5.The parties are informed that the Court fee, if any, paid by any of them shall be refunded.**

Associate Member

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(Judge, Lok Adalat)

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10/07/2021

**MACT No. 67-21**

**Sh. Gulab Singhal,**  
S/o Sh. Dhan Prakash  
R/o H. No. 14/27, Block A/1,  
Bangali Colony, Sant Nagar,  
Burari, North Delhi, Delhi-110084.

**..... Petitioner**

**Vs.**

**1. Sh. Neeraj Kumar**  
S/o Sh. Baljeet Singh  
R/o Village Kadipur Kushak no. 1,  
Delhi. **(Driver)**

**2. Smt. Geeta**  
W/o Sh. Ashok Kumar,  
R/o B-3/186, Sector-6,  
Rohini, Delhi. **(Registered Owner)**

**3. Go Digit General Insurance Ltd.**  
**(Insurer)**

**.....Respondents.**

**Award passed in proceedings conducted through Cisco Webex Application in terms of Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District Legal Services Authority**

The matter has already been settled between the Petitioner and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioner duly identified by his counsel have already been recorded separately in this regard on 05/07/2021. Accordingly the Award of **Rs. 25,000/- (Rupees Twenty Five Thousand Only)** is hereby passed in favour of the Petitioner against all the Respondents in full and final settlement of the claim of the Petitioner against the Respondents. The award amount shall be payable by Respondent to the

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petitioner on behalf of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner be distributed as follows:-

S. No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1.	Gulab Singhal	48 Years	Self	Rs. 25,000/-	Rs.25,000/-	---	---	---
	Total			Rs. 25,000/-				

**Conditions:-**

- 1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned**
- 2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.**
- 3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.**
- 4. Copy of award be uploaded on the official website.**
- 5.The parties are informed that the Court fee, if any, paid by any of them shall be refunded.**

Associate Member

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(Judge, Lok Adalat)

10/07/2021

**MACT No. 56938-16**

**Sh. Hari Om Tiwari**

S/o Sh. Ram Vilas Tiwari  
R/o H.No. 94, B Block Gali No.1,  
Pehla Pusta, Sonia Vihar, Delhi-110094.

**..... Petitioner**

**Vs**

**1. Sh. Narvair Singh**

S/o Sh. Kashmir Singh  
R/o Village Urlana Khurd  
Chowki Urlana Kalan Tehsil Matlaura,  
Distt. Panipat, Haryana. **( Driver )**

**2. Sh. Sandeep Kumar**

S/o Sh. Zile Singh  
R/o New India Trransport Company 35,  
Sector-25, T.P.T Nagar, Panipat, Haryana.**(Registered Owner)**

**3. SBI General Insurance Company (Insurer)**

**...Respondents.**

**Award passed in proceedings conducted through Cisco Webex Application in terms of Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District Legal Services Authority**

The matter has already been settled between the Petitioner/s and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioner duly identified by his counsel have already been recorded separately on 06/07/2021. Accordingly the Award of **Rs. 25,000/- ( Rupees Twenty Five Thousand Only)** is hereby passed in favour of the Petitioner (s) against all the Respondents in full and final settlement of the claim of the Petitioner against the Respondents. The award amount shall be payable by Respondent to the petitioner on behalf of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner/s be distributed as follows:-

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S.No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1	Sh. Hari Om Tiwari	31 Years	Self	Rs. 25,000/-	Rs.25,000/-	---	---	---
	Total			Rs. 25,000/-				

**Conditions:-**

- 1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned
- 2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.
3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.
4. Copy of award be uploaded on the official website.
- 5.The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

Associate Member

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(Judge, Lok Adalat)

10.07.2021

**MACT No. 197-20**

**Sh. Hiralal Ram  
S/O Sh. Bhiku Ram  
Village-Ghaighat,  
Distt. Motiganj,  
Bihar**

**..... Petitioner**

**Vs**

**1. Md. Saleem  
S/O Md. Yusuf  
R/O P.No.-85, ST-4, PN-Block,  
Photo Chowk, Welcome,  
Seelampur, Delhi(Driver cum Registered Owner)**

**2. Bharti Axa General Insurance Co.(Insurer)**

**....Respondents.**

**Award passed in proceedings conducted through Cisco Webex Application in terms of Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District Legal Services Authority**

The matter has already been settled between the Petitioner/s and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioner duly identified by his counsel have already been recorded separately. Accordingly the Award of **Rs. 2,20,000/- (Rupees Two Lakh twenty thousand Only)** is hereby passed in favour of the Petitioner (s) against all the Respondents in full and final settlement of the claim of the Petitioner against the Respondents. The award amount shall be payable by Respondent to the petitioner on behalf of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner/s be distributed as follows:-

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S.No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1	Sh. Hiralal Ram	54 Year	Self	Rs. 2,20,000/-	Rs. 20,000/-	FDR of Rs. 10,000/- for a period of 1 to 20 months	--	--
	Total			Rs. 2,20,000/-	Rs. 20,000/-			

**Conditions:-**

- 1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned**
- 2.The Respondent no. 2/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.**
- 3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.**
- 4. The Manager, SBI, THC, Delhi shall retain the FDRs mentioned in the above table, however, a statement bearing the details of FDRs (i.e FDRs numbers, FDRs amount, date of maturity and maturity amount etc. etc.) shall be furnished to the petitioner/s.**
- 5. None of the bank shall permit addition of any joint name either in the saving bank account or the fixed deposit account of the petitioner/s.**
- 6.The maturity amounts of the FDR(s) be credited by Electronic Clearing System (ECS) in the savings bank account of the claimant(s) near the place of his residence by SBI, THC, Delhi.**
- 7.No cheque book or debit card shall be issued to the petitioner/s. If any, cheque book or debit card has already been issued, the same shall be cancelled by the concerned bank and endorsement shall be made on the pass book of the petitioner/s.**
- 8. Copy of award be uploaded on the official website.**
- 9.The parties are informed that the Court fee, if any, paid by any of them shall be refunded.**

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Associate Member

(Judge, Lok Adalat)

10.07.2021

**MACT No. 546-19**

**1. Indra Kumari**

W/o Late Hari Chand

**2. Kartik**

S/o Late Hari Chand

Both R/o

Gram Umari, Post Umari

Upral Hamirpur,

Uttar Pradesh-210501

**3. Rani**

W/o Lalu @ Lallu

R/o Jhuggi No. 9, Gulabi Bagh,

Gulabi Bagh, North Delhi

Malka Ganj, Delhi-110007.

**4. Lalu @ Lallu**

S/o Bhagirath

R/o H.No. 295, Type-1, Gulabi Bagh,

Malka Ganj, S.O. Malka Ganj,

North, Delhi-110007. .... **Petitioners**

**Vs**

**1. Sh. Rakesh @ Billu**

S/o Sh. Dhup Singh

R/o Vill & PO Kuchranca Kalan

P.S. Nagurana, Distt. Jind, Haryana. ( **Driver** )

**2. Sh. Sukhvir Singh**

S/o Heera Singh

R/o H.No. Village Bheni Amirpur,

Hisar, Haryana 125001 ( **Registered Owner** )

**3. IFFCO Tokio General Insurance Company Ltd.**

Iffco Sadan, C-1, Distt. Center, Saket,

New Delhi-110017. ( **Insurer** )

.....**Respondents.**

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**Award passed in proceedings conducted through Cisco Webex Application in terms of Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District Legal Services Authority**

The matter has already been settled between the Petitioner/s and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioners duly identified by their counsel have been recorded separately today i.e 10/07/2021..Accordingly the Award of **Rs. 25,00,000/- (Rupees Twenty Five Lakhs Only)** is hereby passed in favour of the Petitioner (s) against all the Respondents in full and final settlement of the claim of the Petitioner against the Respondents. The award amount shall be payable by Respondent to the petitioner on behalf of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner/s be distributed as follows:-

S.No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1	<i>Indra Kumari</i>	<i>22 Years</i>	<i>Wife</i>	<i>Rs.15,00,000/-</i>	<i>Rs. 1,50,000</i>	<i>FDRs of Rs.10,000/- each for a period of one to 135 months</i>		
2	<i>Kartik</i>	<i>3 Years</i>	<i>Son</i>	<i>Rs.9,00,000/-</i>	<i>NIL</i>	<i>FDR be kept till he attains the age of majority</i>		
3	<i>Rani</i>	<i>51 Years</i>	<i>Mother</i>	<i>Rs. 50,000/-</i>	<i>Entire</i>			
4	<i>Lalu @ Lallu</i>	<i>52 Years</i>	<i>Father</i>	<i>Rs. 50,000/-</i>	<i>Entire</i>			
	Total			<i>Rs. 25,00,000/-</i>				

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**Conditions:-**

- 1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned**
- 2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.**
- 3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.**
- 4. The Manager, SBI, THC, Delhi shall retain the FDRs mentioned in the above table, however, a statement bearing the details of FDRs (I.e FDRs numbers, FDRs amount, date of maturity and maturity amount etc. etc.) shall be furnished to the petitioner/s.**
- 5. None of the bank shall permit addition of any joint name either in the saving bank account or the fixed deposit account of the petitioner/s.**
- 6.The maturity amounts of the FDR(s) be credited by Electronic Clearing System (ECS) in the savings bank account of the claimant(s) near the place of his residence by SBI, THC, Delhi.**
- 7.No cheque book or debit card shall be issued to the petitioner/s. If any, cheque book or debit card has already been issued, the same shall be cancelled by the concerned bank and endorsement shall be made on the pass book of the petitioner/s.**
- 8. Copy of award be uploaded on the official website.**
- 9.The parties are informed that the Court fee, if any, paid by any of them shall be refunded.**

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**Associate Member**

**(Judge, Lok Adalat)**

**10.07.2021**

MACT No. 285-20

**1. Smt. Krishana**

W/o Late Sri Niwas, aged about 34 Years,

**2. Dharmesh Niwash**

S/o Late Sri Niwas

**3. Mukul Niwas**

S/o Late Sri Niwas

All R/o H.No. 608/11, Julaha Basti,  
Burari Village, North Delhi, Delhi-110084

**4. Sh. Ram Niwash**

S/o Sh. Singh Ram

**5. Smt. Devi**

W/o Sh. Ram Niwas

Both R/o H. No. 416, Khasara No. 608/18  
Near Lalten Factory Julha Basti, Burari Village, North Delhi, Delhi-110084  
.....Petitioners

**Vs**

**1. Sh. Uday Singh**

S/o Sh. Om Prakash

R/o A-36, Gali No.3, Near Indian Gas Service, Ekta Encalve  
Burari, Delhi. (**Driver cum Registered Owner**)

**2. ICICI Lombard General Insurance Company**

1, Nelson Mandela Road, Vasant Kunj, New Delhi. (**Insurer**) .....Respondents.

**Award passed in proceedings conducted through Cisco Webex Application in terms of Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District Legal Services Authority**

The matter has already been settled between the Petitioner/s and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioners duly identified by their counsel have already been recorded

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separately on 06/07/2021. Accordingly the Award of **Rs. 33,50,000/- ( Rupees Thirty Three Lacs Fifty Thousand Only)** is hereby passed in favour of the Petitioner (s) against all the Respondents in full and final settlement of the claim of the Petitioner against the Respondents. The award amount shall be payable by Respondent to the petitioner on behalf of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner/s be distributed as follows:-

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S. No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1.	<i>Smt. Krishana</i>	<i>34 Years</i>	<i>Wife</i>	<i>Rs. 16,75,000/-</i>	<i>Rs. 1,75,000/-</i>	<i>FDR of Rs.10,000/- Each for a period of one to 150 months</i>		
2.	<i>Dharmesh Niwash</i>	<i>12 Years</i>	<i>Son</i>	<i>Rs. 6,70,000/-</i>	<i>NIL</i>	<i>Entire till he attains the age of majority</i>		
3.	<i>Mukul Niwas</i>	<i>11 Years</i>	<i>Son</i>	<i>Rs. 6,70,000/-</i>	<i>NIL</i>	<i>Entire till he attains the age of majority</i>		
4.	<i>Ram Niwash</i>	<i>61 Years</i>	<i>Father</i>	<i>Rs. 1,67,500/-</i>	<i>Rs. 17,500/-</i>	<i>FDR of Rs.10,000/- Each for a period of one to 15 months</i>		
5.	<i>Smt. Devi</i>		<i>Mother</i>	<i>Rs. 1,67,500/-</i>	<i>Rs. 17,500/-</i>	<i>FDR of Rs.10,000/- Each for a period of one to 15 months</i>		
	Total			<i>Rs. 33,50,000/-</i>				

**Conditions:-**

- 1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned**
- 2.The Respondent no. 2/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.**
- 3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.**
- 4. The Manager, SBI, THC, Delhi shall retain the FDRs mentioned in the above table, however, a statement bearing the details of FDRs (I.e FDRs numbers, FDRs amount, date of maturity and maturity amount etc. etc.) shall be furnished to the petitioner/s.**
- 5. None of the bank shall permit addition of any joint name either in the saving bank account or the fixed deposit account of the petitioner/s.**
- 6.The maturity amounts of the FDR(s) be credited by Electronic Clearing System (ECS) in the savings bank account of the claimant(s) near the place of his residence by SBI, THC, Delhi.**
- 7.No cheque book or debit card shall be issued to the petitioner/s. If any, cheque book or debit card has already been issued, the same shall be cancelled by the concerned bank and endorsement shall be made on the pass book of the petitioner/s.**
- 8. Copy of award be uploaded on the official website.**
- 9.The parties are informed that the Court fee, if any, paid by any of them shall be refunded.**

**Associate Member**

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**(Judge, Lok Adalat)**

**10.07.2021**

**MACT No. 599-2020**

**1. Smt. Laxmi**

Widow of late Sh. Sonu

**2. Master Jayesh Tagra**

S/o late Sh. Sonu

**3. Smt. Prakash**

W/o late Sh. Joginder

**All R/o C-176, Nehru Vihar, Timarpur,  
Delhi.**

**..... Petitioners**

**Vs**

**1. Manish Kumar**

S/o Sh. Sushil Kumar,  
R/o 1337, Block-A, Jahangirpuri,  
Delhi **(Driver-cum-owner)**

**2. Shri Ram General Insurance Co. Ltd.  
(Insurer)**

**.....Respondents.**

**Award passed in proceedings conducted through Cisco Webex Application in terms of  
Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District  
Legal Services Authority**

The matter has already been settled between the Petitioners and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioners duly identified by his counsel have already been recorded separately in this regard on 02/07/2021. Accordingly the Award of **Rs. 25,50,000/- (Rupees Twenty Five Lakhs Fifty Thousand Only)** is hereby passed in favour of the Petitioners

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against all the Respondents in full and final settlement of the claim of the Petitioners against the Respondents. The award amount shall be payable by Respondent to the petitioners on behalf of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner/s be distributed as follows:-

S. No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1.	Smt. Laxmi	26 Years	Wife	Rs. 12,75,000/-	Rs. 1,35,000/-	FDR of Rs. 10,000/- each for a period of 01 to 114 months	---	---
2.	Master Jayesh Tagra	02 Years	Son	Rs. 6,37,500/-	NIL	To be kept in FDRs till the date he attains majority.	---	---
3.	Smt. Prakashi	62 Years	Mother	Rs. 6,37,500/-	Rs. 67,500/-	FDR of Rs. 10,000/- each for a period of 01 to 57 months	---	---
	Total			Rs. 25,50,000/-				

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**Conditions:-**

- 1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned**
- 2.The Respondent no. 2/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.**
- 3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.**
- 4. The Manager, SBI, THC, Delhi shall retain the FDRs mentioned in the above table, however, a statement bearing the details of FDRs (i.e FDRs numbers, FDRs amount, date of maturity and maturity amount etc. etc.) shall be furnished to the petitioner/s.**
- 5. None of the bank shall permit addition of any joint name either in the saving bank account or the fixed deposit account of the petitioner/s.**
- 6.The maturity amounts of the FDR(s) be credited by Electronic Clearing System (ECS) in the savings bank account of the claimant(s) near the place of his residence by SBI, THC, Delhi.**
- 7.No cheque book or debit card shall be issued to the petitioner/s. If any, cheque book or debit card has already been issued, the same shall be cancelled by the concerned bank and endorsement shall be made on the pass book of the petitioner/s.**
- 8. Copy of award be uploaded on the official website.**
- 9.The parties are informed that the Court fee, if any, paid by any of them shall be refunded.**

**Associate Member**

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**(Judge, Lok Adalat)**

**10/07/2021**

**MACT No. 386-20**

**Mahi**

S/o Sh. Rakesh  
R/o H.No. 172, Gali No. 3, Wazirabad Village,  
Burari, Delhi. .... **Petitioner**

**Vs**

**1. Administrative Officer,**  
CATS Cent ACC and Trauma  
Ser CATS, Yamuna Pusta,  
Bela Road, Near Vijay Ghat, Delhi. ( **Driver** )

**2. Vipin**  
S/o Balishtar  
R/o H.No. 66A, Ward No. 4, Mahroli,  
Delhi

Also at  
Village Pilana  
PS Singawali,  
Distt. Bagpat, UP. ( **Registered Owner** )

**3. General Insurance Company Ltd.**  
( **Insurer** )

.....**Respondents.**

**Award passed in proceedings conducted through Cisco Webex Application in terms of Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District Legal Services Authority**

The matter has already been settled between the father of the minor Petitioner/s and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the father of the minor Petitioner duly identified by his counsel have been recorded separately today i.e 10/07/2021. Accordingly the Award of **Rs. 1,20,000/- (Rupees One Lakh Twenty Thousand Only)** is hereby passed in favour of the Petitioner (s) against all the Respondents in full and final settlement of the claim of the Petitioner against the Respondents. The award amount shall be payable by Respondent to the petitioner on behalf of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner/s be distributed as follows:-

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S.No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1	Mahi	8 Years	Self	Rs. 1,20,000/-	NIL	FDR to be kept till he attains the age of majority.	-----	
	<b>Total</b>			Rs. 1,20,000/-				

**Conditions:-**

- 1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned
- 2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.
3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.
4. The Manager, SBI, THC, Delhi shall retain the FDRs mentioned in the above table, however, a statement bearing the details of FDRs (i.e FDRs numbers, FDRs amount, date of maturity and maturity amount etc. etc.) shall be furnished to the petitioner/s.
5. None of the bank shall permit addition of any joint name either in the saving bank account or the fixed deposit account of the petitioner/s.
- 6.The maturity amounts of the FDR(s) be credited by Electronic Clearing System (ECS) in the savings bank account of the claimant(s) near the place of his residence by SBI, THC, Delhi.
- 7.No cheque book or debit card shall be issued to the petitioner/s. If any, cheque book or debit card has already been issued, the same shall be cancelled by the concerned bank and endorsement shall be made on the pass book of the petitioner/s.
8. Copy of award be uploaded on the official website.

**9. The parties are informed that the Court fee, if any, paid by any of them shall be refunded.**

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**(Judge, Lok Adalat)**

**Associate Member**

**10.07.2021**

**MACT No. 426-21**

**Sh. Manasi Mohanty**  
W/O Sh. Tapan Mohanty  
R/O Kalimegha, Bhadrak,  
Idisha-756139.

**..... Petitioner**

**Vs**

**1. Sh. Mandeep Singh**  
S/o Sh. Nirmal Singh  
R/o H.No.1932, Abdulla Basti,  
Ludhiana, Punjab. ( **Driver** )

**2. Sh. Mandeep Singh**  
S/o Sh. Kulwant Singh  
R/o h.No. 10872, New Patel Nagar  
Ha;ibowl Kalan, Ludhiana, Punjab. ( **Registered Owner** )

**3. ICICI Lombard General Insurance Company Ltd.**  
315, 3<sup>rd</sup> Floor, Aggarwal City Mall,  
Pitampura, Delhi. ( **Insurer** )

**Award passed in proceedings conducted through Cisco Webex Application in terms of Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District Legal Services Authority**

The matter has already been settled between the Petitioner/s and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioner duly identified by his counsel have already been recorded separately on 06/07/2021. Accordingly the Award of **Rs. 30,000( Rupees Thirty Thousand Only)** is hereby passed in favour of the Petitioner (s) against all the Respondents in full and final settlement of the claim of the Petitioner against the Respondents. The award amount shall be payable by Respondent to the petitioner on behalf of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner/s be distributed as follows:-

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S.No.	Name of the Petitioner /claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque /DD
1	Manasi Mohanty	42 Years	Self	Rs. 30,000/-	Rs. 30,000/-	NIL		
	Total			Rs. 30,000/-				

**Conditions:-**

- 1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned**
- 2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.**
- 3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.**
- 4. Copy of award be uploaded on the official website.**
- 5.The parties are informed that the Court fee, if any, paid by any of them shall be refunded.**

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**Associate Member**

**(Judge, Lok Adalat)**

**10.07.2021**

**MACT No. 1079-17**

**Mohammad Osama Ansari**  
S/o Mohammad Farooq Ansari  
R/o H. No. 842, Sheesh Mahal,  
Near Hauz Wali Masjid, Azad Market,  
Delhi-110006.

..... **Petitioner**

**Vs.**

**1. Sh. Nanaku Ram**  
S/o Sh. Ram Avtar,  
R/o Village Siswara, PS Maal  
Thana, Malihabad, Lucknow, UP.  
**(Driver)**

**2. Sh. J. Ravi Kumar**  
S/o Sh. J. Satya Rao,  
R/o H. No. A-87, Room No. 6,  
Road No. 2, 2<sup>nd</sup> Floor, Mahipal Pur Extn.,  
Delhi.**(Registered Owner)**

**3. Reliance General Insurance**  
At C-1, 3<sup>rd</sup> Floor, New Krishna Park,  
Beside Janakpuri West Metro Station,  
New Delhi. **(Insurer).**

.....**Respondents.**

**Award passed in proceedings conducted through Cisco Webex Application in terms of Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District Legal Services Authority**

The matter has already been settled between the Petitioner and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioner duly identified by his counsel have already been recorded separately in this regard on 07/07/2021. Accordingly the Award of **Rs. 7,00,000/- (Rupees Seven Lakhs Only)** is hereby passed in favour of the Petitioner against all the Respondents in full

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and final settlement of the claim of the Petitioner against the Respondents.

The award amount shall be payable by Respondent to the petitioner on behalf of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner be distributed as follows:-

S. No.	Name of the Petitioner/claimant	Age	Relation with injured/decased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1.	Mohammad Osama Ansari	28 Years	Self	Rs.7,00,000/-	Rs. 90,000/- (Inclusive of medical bills/ expenses)	FDR of Rs. 10,000/- each for a period of 01 to 61 months	---	---
	Total			Rs.7,00,000/-				

**Conditions:-**

**1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned**

**2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.**

**3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.**

**4. The Manager, SBI, THC, Delhi shall retain the FDRs mentioned in the above table, however, a statement bearing the details of FDRs (I.e FDRs numbers, FDRs amount, date of maturity and maturity amount etc. etc.) shall be furnished to the petitioner/s.**

**5. None of the bank shall permit addition of any joint name either in the saving bank account or the fixed deposit account of the petitioner/s.**

**6.The maturity amounts of the FDR(s) be credited by Electronic Clearing System (ECS) in the savings bank account of the claimant(s) near the place of his residence by SBI, THC, Delhi.**

**7.No cheque book or debit card shall be issued to the petitioner/s. If any, cheque book or debit card has already been issued, the same shall be cancelled by the concerned**

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*bank and endorsement shall be made on the pass book of the petitioner/s.*

*8. Copy of award be uploaded on the official website.*

*9. The parties are informed that the Court fee, if any, paid by any of them shall be refunded.*

**Associate Member**

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**(Judge, Lok Adalat)**

**10/07/2021**

**MACT No. 150-21**

**Sh. Mohit Saini**

S/o late Sh. Bal Kishan  
R/o H. No. 3729, Gali no. 1, Kanhaiya Nagar,  
Tri Nagar, Delhi-110035.

**..... Petitioner**

**Vs.**

**1. Sh. Arjun Babbar**

S/o Sh. S.P. Babbar,  
R/o 182, 3<sup>rd</sup> Floor, Avtar Enclave Paschim  
Vihar, Delhi. **(Driver)**

**2. Anil Arora,**

S/o Sh. Bhagwant Rai Arora,  
R/o Sagavi Appt. Flat No. 903,  
Tower-3, Sector – 55,  
Gurgaon **(Regd. Owner).**

**3. NATIONAL INSURANCE CO.**

**Vyavasary Kendra Shahadra,  
Delhi(Insurer)**

**.....Respondents.**

**Award passed in proceedings conducted through Cisco Webex Application in terms of Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District Legal Services Authority**

The matter has already been settled between the Petitioner and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioner duly identified by his counsel have already been recorded separately in this regard on 09/07/2021. Accordingly the Award of **Rs. 1,30,000/- (Rupees One Lac Thirty Thousand Only)** is hereby passed in favour of the Petitioner against all the Respondents in full and final settlement of the claim of the Petitioner against the Respondents. The award amount shall be payable by Respondent to the petitioner on behalf of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner be distributed as follows:-

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S. No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1.	Mohit Saini	29 Years	Self	Rs. 1,30,000/-	Rs.1,30,000/-	---	---	---
	Total			Rs. 1,30,000/-				

**Conditions:-**

- 1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned**
- 2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.**
- 3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.**
- 4. Copy of award be uploaded on the official website.**
- 5.The parties are informed that the Court fee, if any, paid by any of them shall be refunded.**

**Associate Member**

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**(Judge, Lok Adalat)**

**10/07/2021**

**MACT No. 485-20**

**1. Smt. Neeraj**

W/o Late Sh. Chander Kumar Pathak

**2. Nikhil Pathak**

S/o Late Sh. Chander Kumar Pathak

Both R/o H.No. 1540, Gali No. 25,  
Baba Surdas Colony, Tilpat Amar Nagar,  
Faridabad, Haryana

Permanent resident of  
Biraulijham, Tehasil Milkipur,  
Distt. Ayodhya, Uttar Pradesh-224229

**3. Nand Lal**

S/o Sh. Babu Ram  
R/o H.No. 161, Biraulijham  
Tehasil Bikapur,  
Distt. Faizabad,  
Uttar Pradesh-224229

..... **Petitioners**

**Vs.**

**1. Sh. Raju Singh Yadav**

S/o Sh. Laxman Singh Yadav  
R/o Jhuggi No. 379/B-81,  
Harijan Basti Khaibarpas,  
Old Chandrawal, Majnu Ka Tila,  
Civil Lines, Delhi-110054

**Also at**

399/B-22, Old Chandrawal  
Civil Lines, Delhi-110054. ( **Driver cum Registered Owner**)

**2. ICICI Lombard General Insurance Company Ltd**

(Nibhaya Vaade)  
Insurance Company Ltd.  
Fourth Parsav Nath, Capital Tower,  
Bhai Veer Singh Marg, New Delhi-110001.(**Insurer**)

...**Respondents.**

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**Award passed in proceedings conducted through Cisco Webex Application in terms of Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District Legal Services Authority**

The matter has already been settled between the Petitioner/s and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company, the Petitioner No. 1 duly identified by her counsel and counsel for the petitioners have already been recorded separately on 07/07/2021. Accordingly the Award of **Rs.19,50,000/ (Rupees Nineteen Lakhs Fifty Thousand Only)** is hereby passed in favour of the Petitioner (s) against all the Respondents in full and final settlement of the claim of the Petitioner against the Respondents. The award amount shall be payable by Respondent to the petitioner on behalf of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner/s be distributed as follows:-

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S.No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1	Smt. Neeraj	31 Years	Wife	Rs. 9,75,000/-	Rs. 55,000/-	FDR of Rs. 10,000/- for a period of one to 92 months	---	---
2	Nikhil Pathak	9 Years	Son	Rs. 7,80,000/-	NIL	To be kept in FDR till the date he attains majority.	---	---
3	Sh.Nand Lal	68 Years	Father	Rs. 1,95,000/-	Rs. 25,000/-	FDR of Rs. 10,000/- each for a period of 01 to 17 months	---	---
	<b>Total</b>			<b>19,50,000/-</b>				

**Conditions:-**

**1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned**

**2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.**

**3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification**

*documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.*

*4. The Manager, SBI, THC, Delhi shall retain the FDRs mentioned in the above table, however, a statement bearing the details of FDRs (i.e FDRs numbers, FDRs amount, date of maturity and maturity amount etc. etc.) shall be furnished to the petitioner/s.*

*5. None of the bank shall permit addition of any joint name either in the saving bank account or the fixed deposit account of the petitioner/s.*

*6. The maturity amounts of the FDR(s) be credited by Electronic Clearing System (ECS) in the savings bank account of the claimant(s) near the place of his residence by SBI, THC, Delhi.*

*7. No cheque book or debit card shall be issued to the petitioner/s. If any, cheque book or debit card has already been issued, the same shall be cancelled by the concerned bank and endorsement shall be made on the pass book of the petitioner/s.*

*8. Copy of award be uploaded on the official website.*

*9. The parties are informed that the Court fee, if any, paid by any of them shall be refunded.*

**Associate Member**

LOVLEEN  
**(Judge, Lok Adalat)**

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**10.07.2021**

**MACT No. 635-20**

**Sh. Parminder Singh,**  
S/o late Sh. Davinder Singh,  
R/o 661/1, Anand Parvat Chowk,  
Delhi/ .

**..... Petitioner**

**Vs.**

**1. Sh. Rohit**  
S/o Sh. Chandernal,  
R/o Vill – Padli Mando,  
PS Dhampur, Distt. Bijnor, UP. **(Driver)**

**2. Sh. Kaman Dewan**  
S/o Sh. Devraj Dewan,  
R/o H. No. R-145,  
Model Town, Sonapat, Haryana. **(Registered Owner)**

**3. M/s Go Digit General Insurance Co. Ltd.**  
**(Insurer)**

**.....Respondents.**

**Award passed in proceedings conducted through Cisco Webex Application in terms of Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District Legal Services Authority**

The matter has already been settled between the Petitioner and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioner duly identified by his counsel have been recorded separately in this regard today i.e. on 10/07/2021. Accordingly the Award of **Rs. 10,00,000/- (Rupees Ten Lakhs Only)** is hereby passed in favour of the Petitioner against all the Respondents in full and final settlement of the claim of the Petitioner against the Respondents. The award amount shall be payable by Respondent to the

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petitioner on behalf of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner/s be distributed as follows:-

S. No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1.	Parminder Singh	29 Years	Self	Rs. 10,00,000/-	Rs. 5,00,000/- (inclusive of medical bills/expenses).	FDR of Rs. 10,000/- each for a period of One to Fifty months	---	---
	Total			Rs. 10,00,000/-				

**Conditions:-**

**1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned**

**2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.**

**3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.**

**4. The Manager, SBI, THC, Delhi shall retain the FDRs mentioned in the above table, however, a statement bearing the details of FDRs (i.e FDRs numbers, FDRs amount, date of maturity and maturity amount etc. etc.) shall be furnished to the petitioner/s.**

**5. None of the bank shall permit addition of any joint name either in the saving bank account or the fixed deposit account of the petitioner/s.**

**6.The maturity amounts of the FDR(s) be credited by Electronic Clearing System (ECS) in the savings bank account of the claimant(s) near the place of his residence by SBI, THC, Delhi.**

**7.No cheque book or debit card shall be issued to the petitioner/s. If any, cheque book or debit card has already been issued, the same shall be cancelled by the concerned**

*bank and endorsement shall be made on the pass book of the petitioner/s.*

*8. Copy of award be uploaded on the official website.*

*9. The parties are informed that the Court fee, if any, paid by any of them shall be refunded.*

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**Associate Member**

**(Judge, Lok Adalat)**

**10/07/2021**

MACT No. 390-20

**1. Smt. Pinki**

W/o Sh. Vinod Kumar

**2. Sh. Vishal**

S/o Sh. Vinod

**3. Khushi**

D/o Sh. Vinod

**All R/o H.No. 23, Alampur,  
Kanpur, Dehat,  
Uttar Pradesh-209715**

**Presently at H.No. 157,  
Holambi Kalan, Delhi-39. .... Petitioners**

Vs

**1. Sh. Ashish Bhatt @ Rahul**

S/o Sh. Ajay Bhatt

R/o Village Kanak Pur

PS Rani Pur,

Distt. Mau, UP. ( Driver )

**2. Sh. Somvir**

S/o Hawa Singh

R/o H.No. 67, Village Prehlad Pur,

Bangar, Delhi. (Registered Owner)

**3. Shri Ram General Insurance Company Ltd. (Insurer)**

**Award passed in proceedings conducted through Cisco Webex Application in terms of  
Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District  
Legal Services Authority**

The matter has already been settled between the Petitioner/s and the  
Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance

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company and the Petitioners duly identified by their counsel have already been recorded separately on 03/07/2021. Accordingly the Award of **Rs.24,50,000/ (Rupees Twenty Four Lakhs Fifty Thousand Only)** is hereby passed in favour of the Petitioner (s) against all the Respondents in full and final settlement of the claim of the Petitioner against the Respondents. The award amount shall be payable by Respondent to the petitioner on behalf of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner/s be distributed as follows:-

S.No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash /cheque/ DD
1	Smt. Pinki	41Years	Wife	14,70,000/-	Rs. 1,70,000/-	FDR of Rs. 10,000/- each for a period of one to 130 Months	---	
2	Sh. Vishal	19 Years	Son	Rs. 4,90,000/-	Rs. 90,000/-	FDR of Rs. 10,000/- each for a period of one to 40 Months	---	
3	Ms. Khushi	17 Years	Daughter	Rs.4,90,000/-		Entire	Till she attains the age of majority	
	<b>Total</b>			<b>24,50,000</b>				

**Conditions:-**

1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned

2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.

3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.

4. The Manager, SBI, THC, Delhi shall retain the FDRs mentioned in the above table,

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*however, a statement bearing the details of FDRs (I.e FDRs numbers, FDRs amount, date of maturity and maturity amount etc. etc.) shall be furnished to the petitioner/s.*

*5. None of the bank shall permit addition of any joint name either in the saving bank account or the fixed deposit account of the petitioner/s.*

*6.The maturity amounts of the FDR(s) be credited by Electronic Clearing System (ECS) in the savings bank account of the claimant(s) near the place of his residence by SBI, THC, Delhi.*

*7.No cheque book or debit card shall be issued to the petitioner/s. If any, cheque book or debit card has already been issued, the same shall be cancelled by the concerned bank and endorsement shall be made on the pass book of the petitioner/s.*

*8. Copy of award be uploaded on the official website.*

*9.The parties are informed that the Court fee, if any, paid by any of them shall be refunded.*

**Associate Member**

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**(Judge, Lok Adalat)**

**10.07.2021**

**MACT No. 196-20**

Sh. Prabhju Mahto  
S/o Mahavir Mahtro,  
R/o Rampur Khajuriya,  
huseni, East Champaran, Bihar-845423.

..... Petitioner

**Vs.**

**1. Md. Saleem**

S/o Md. Yusuf,  
R/o P. No. 85, ST-4, PN- Block,  
Photo Chowk, Welcome, Seelampur, **(Driver-cum-owner)**

**2. Bharti Axa General Insurance Co. Ltd.  
(Insurer)**

.....Respondents.

**Award passed in proceedings conducted through Cisco Webex Application in terms of  
Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District  
Legal Services Authority**

The matter has already been settled between the Petitioner and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioner duly identified by his counsel have been recorded separately in this regard today i.e. 10/07/2021. Accordingly the Award of **Rs. 80,000/- (Rupees Eighty Thousand Only)** is hereby passed in favour of the Petitioner against all the Respondents in full and final settlement of the claim of the Petitioner against the Respondents. The award amount shall be payable by Respondent to the petitioner on behalf of the all respondents. This will be inclusive of interim award, if any, already

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passed. The compensation to the Petitioner/s be distributed as follows:-

S. No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1.	Prabhu Mahto	40 Years	Self	Rs. 80,000/-	Rs. 80,000/-	---	---	---
	Total			Rs. 80,000/-				

**Conditions:-**

- 1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned**
- 2.The Respondent no. 2/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.**
- 3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.**
- 4. Copy of award be uploaded on the official website.**
- 5.The parties are informed that the Court fee, if any, paid by any of them shall be refunded.**

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Associate Member

(Judge, Lok Adalat)

10/07/2021

**MACT No. 156-21**

**Sh. Raj Kumar**

S/o Sh. Bhoj Raj,  
R/o H. No. 2146, Shora Kothi,  
Clock Tower, Subzi Mandi,  
Delhi-110007.

**..... Petitioner**

**Vs.**

**1. Sh. Bhaskar Chhakara**

S/o Dhirender Kumar Chhakara,  
R/o C-498, Sharashwati Vihar,  
Pitampura, Delhi. **(Driver)**

**2. Ms. Divya Rathi**

D/o Sh. Ravinder Kumar Rathi,  
R/o 16, Pocket H-33, Sector-3,  
Rohini, Delhi. **(Registered Owner)**

**3. ACKO General Insurance Ltd.  
(Insurer)**

**.....Respondents.**

**Award passed in proceedings conducted through Cisco Webex Application in terms of Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District Legal Services Authority**

The matter has already been settled between the Petitioner and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioner duly identified by his counsel have already been recorded separately in this regard on 02/07/2021. Accordingly the Award of **Rs. 20,000/- (Rupees Twenty Thousand Only)** is hereby passed in favour of the Petitioner against all the Respondents in full and final settlement of the claim of the Petitioner against the Respondents. The award amount shall be payable by Respondent to the petitioner on behalf

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of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner be distributed as follows:-

S.No	Name of the Petitioner/claimant	Age	Relation with injure d/dec eased	Amount of award	Amount of award to be released immediatel y	Amount kept in FDR	Period of FDR	Mode cash/che que/DD
1.	Raj Kumar	54 Years	Self	Rs. 20,000/-	Rs. 20,000/-	---	---	---
	Total			Rs. 20,000/-				

**Conditions:-**

- 1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned**
- 2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.**
- 3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.**
- 4. Copy of award be uploaded on the official website.**
- 5.The parties are informed that the Court fee, if any, paid by any of them shall be refunded.**

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(Judge, Lok Adalat)

10/07/2021

**MACT No. 149-21**

**Smt. Rajni Saini**

W/o Sh. Vikram Saini  
R/o H. No. 3729/1, Kanhaiya Nagar,  
Tri Nagar, Delhi-110035.

**..... Petitioner**

**Vs.**

**1. Sh. Arjun Babbar**

S/o Sh. S.P. Babbar,  
R/o 182, 3<sup>rd</sup> Floor, Avtar Enclave Paschim  
Vihar, Delhi. **(Driver)**

**2. Anil Arora,**

S/o Sh. Bhagwant Rai Arora,  
R/o Sagavi Appt. Flat No. 903,  
Tower-3, Sector – 55,  
Gurgaon **(Regd. Owner)**.

**3. NATIONAL INSURANCE CO.**

**Vyavasary Kendra Shahadra,  
Delhi(Insurer)**

**.....Respondents.**

**Award passed in proceedings conducted through Cisco Webex Application in terms of  
Office Order No. CDLSA/NLA/2021/1776 Dated 08.07.2021 issued by Central District  
Legal Services Authority**

The matter has already been settled between the Petitioner and the Ld. Counsel for the insurance company. Statements of Ld. Counsel for the insurance company and the Petitioner duly identified by his counsel have already been recorded separately in this regard on 09/07/2021. Accordingly the Award of **Rs. 35,000/- (Rupees Thirty Five Thousand Only)** is hereby passed in favour of the Petitioner against all the Respondents in full and final settlement of the claim of the Petitioner against the Respondents. The award amount shall be payable by Respondent to the petitioner on behalf of the all respondents. This will be inclusive of interim award, if any, already passed. The compensation to the Petitioner be distributed as follows:-

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S. No.	Name of the Petitioner/claimant	Age	Relation with injured/deceased	Amount of award	Amount of award to be released immediately	Amount kept in FDR	Period of FDR	Mode cash/cheque/DD
1.	Rajni Saini	37 Years	Self	Rs. 35,000/-	Rs.35,000/-	---	---	---
	Total			Rs. 35,000/-				

**Conditions:-**

- 1.No loan/advance shall be raised against F.D.R without permission of MACT/Court concerned**
- 2.The Respondent no. 3/ Insurance Co. shall pay the award amount by draft or crossed cheques or through ECS in the name of the petitioner/s to be deposited with SBI, THC, Delhi as per the directions in the award within 30 days of passing of the award failing which it will be liable to pay 12% interest from the date of this order.**
- 3. The award amount ordered to be released immediately in the above table shall be transferred by the SBI, THC, Delhi in the savings/MACT account of petitioner/s in a nationalized bank situated near the place of petitioner's residence. Petitioner/s shall provide the details of his savings/MACT account as well as his identification documents including Aadhar Card, PAN Card to Manager, SBI, THC, Delhi within one week from today.**
- 4. Copy of award be uploaded on the official website.**
- 5.The parties are informed that the Court fee, if any, paid by any of them shall be refunded.**

**Associate Member**

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**(Judge, Lok Adalat)**

**10/07/2021**